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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: N.DELHI.

D.A. 176/88.

Date of decision: 1.6.1993

M.L. Kapoor.

... Petitioner.

Versus

Union of India
through the
Secretary,
Ministry of Finance,
Department of Revenue,
New Delhi-1.

... Respondent.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. B.N. DHOUNDIYAL, MEMBER(A).

For the Petitioner.

Shri Ashish Kalia, Counsel.

For the Respondent.

Shri P.P. Khurana, Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The learned counsel for the petitioner submitted that the amounts due to the petitioner having since been paid, this petition has become unnecessary. It is accordingly disposed of. No costs.

B.N.Dhundiyal
(B.N. DHOUNDIYAL)
MEMBER(A)

Malimath
(V.S. MALIMATH)
CHAIRMAN

'SRD'
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